

MINUTES OF THE MEETING No. 21/10 dated 19.8.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.20/10 for confirmation and confirmed and adopted the same without any change.

Case No M-107 NC No.21/10 Dated 19.8.09	M/ s Micro Inks Ltd., Mumbai F.No.01/83/50/563 /AM09/DES-IV RLA F.No.03/95/40/186/AM09 Lic.No. 0310472486 dated 29.5.09
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.

Case No M-108 NC No.21/10 Dated 19.8.09	M/ s India Glycols Ltd, N. Delhi F.No.01/83/50/360 /AM09/DES-IV RLA F.No.05/24/40/799/AM08 Lic.No. 0510221995 dated 12.6.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.

Case No M-109 NC No.21/10 Dated 19.8.09	M/ s Shyam Chemicals Impex, Bangalore F.No.01/83/50/140 /AM08/DES-IV RLA F.No.07/24/40/892/AM07
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div) stated that the official of the firm met him and he was explained the exact technical details to be furnished. He has promised to give the technical details. In view of the verbal comments of technical authority the Committee decided to write a letter to company give specific reply with in 10 days time other wise the case will be rejected. Accordingly the case may be re-listed on 16.9.2009.

Case No M-110 NC No.21/10 Dated 19.8.09	M/ s Ducol Organics and Colours (P) Ltd, Mumbai F.No.01/83/50/394 /AM09/DES-IV RLA F.No.03/94/40/1123/AM08 Lic.No. 0310461489 dated 18.2.08
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/35/2008-Ch-II dated 18.8.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Dutint Yellow G (Dusperse Yellow G) (Dye content 43%)	1 Kg	1. Pigment Yellow 1 (C.I.No.11680) 2. Emulsifiers 3. Surfactants 4. Propylene Glycol	0.450 Kg 0.075 Kg 0.020 kg 0.005 Kg
Dutex Yellow DA-GG (Dye content 36%)	1 Kg	1. Pigment Yellow 14 (C.I.No.21095) 2. Emulsifiers 3. Surfactants	0.380 Kg 0.080 kg 0.020 Kg
Dutex Yellow DA-RX (Dutex Yellow DA-GX) (Dye content 36%)	1 Kg	1. Pigment Yellow 74 (C.I.No.11741) 2. Emulsifiers	0.375 Kg 0.080 Kg

		3. Surfactants	0.020 kg
Dutint yellow 2 GX (Dutint Yellow 5 GX) (Dye content 36%)	1 Kg	1. Pigment Yellow 74 (C.I.No.11741) 2. Emulsifiers 3. Surfactants 4. Propylene Glycol	0.400 Kg 0.075 Kg 0.020 kg 0.005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-111 NC No.21/10 Dated 19.8.09	M/ s Ducol Organics and Colours (P) Ltd, Mumbai F.No.01/83/50/432 /AM09/DES-IV RLA F.No.03/94/40/0088/AM09 Lic.No. 0310471638 dated 19.5.08
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/35/2008-Ch-II dated 18.8.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Dutint Yellow G (Dusperse Yellow G) (Dye content 43%)	1 Kg	1. Pigment Yellow 1 (C.I.No.11680) 2. Emulsifiers 3. Surfactants 4. Propylene Glycol	0.450 Kg 0.075 Kg 0.020 kg 0.005 Kg
Dutex Yellow DA-GG (Dye content 36%)	1 Kg	1. Pigment Yellow 14 (C.I.No.21095) 2. Emulsifiers 3. Surfactants	0.380 Kg 0.080 kg 0.020 Kg

Dutex Yellow DA-RX (Dutex Yellow DA-GX) (Dye content 36%)	1 Kg	1. Pigment Yellow 74 (C.I.No.11741) 2. Emulsifiers 3. Surfactants	0.375 Kg 0.080 Kg 0.020 kg
Dutint yellow 2 GX (Dutint Yellow 5 GX) (Dye content 38%)	1 Kg	1. Pigment Yellow 74 (C.I.No.11741) 2. Emulsifiers 3. Surfactants 4. Propylene Glycol	0.400 Kg 0.075 Kg 0.020 kg 0.005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 21/83-ALC1/2009 **MEETING DATE** : 19.08.2009

1	Case No.: 22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Rejected
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm/RLA has not providing Hard Copy asked for vide letter to RLA and endorsement dated 21.5.09 and reminder dated 31/7/2009. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

2	Case No.: 23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Rejected
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm/RLA has not providing Hard Copy asked for vide letter to RLA and endorsement dated 21.5.09 and reminder dated 31/7/2009. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

3	Case No.: 24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Rejected
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm/RLA has not providing Hard Copy asked for vide letter to RLA and endorsement dated 21.5.09 and reminder dated 31/7/2009. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

4	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Rejected
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm/RLA has not providing Hard Copy asked for vide letter to RLA and endorsement dated 21.5.09 and reminder dated 31/7/2009.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

5	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 16.9.2009.			

6	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:2.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 2.9.2009.			

7	Case No.:825/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants			

of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.

8	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 16.9.2009.			

9	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and as per verbal comments of the technical authorities the Committee decided to request the firm to clearly mentioned the export item. The Committee decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.9.2009.			

10	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 16.9.2009.			

11	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:2.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

12	Case No.:52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of MSME forwarded vide their U.O. No.23(4)/2008-Chem dated 13.2.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Wax Candles assorted sizes, shape & colours	136,000 Kg	1. Paraffin Wax 2. Natural Wax (Palm Wax Blend)	1,23,890 Kg 14,830 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:2.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (PC.Div.) and reminder issued on 28.7.09. Accordingly the case may be re-listed on 2.9.2009..			

	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
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14	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:2.09.2009
	Decision : The Committee considered the case as per agenda. The written comments forwarded by D/o C&PC(PC.Div.) vide O.M.No.46011/89/2007-PC-II dated 5.8.09. The Committee noted that export product mentioned in the written comments an different from advance authorization. The Committee decided to refer back the comments to TA for reconsideration defer the case for 2 weeks. Accordingly the case may be re-listed on 2.9.2009.			

15	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:2.09.2009
15	Decision : The Committee considered the case as per agenda. The written comments forwarded by D/o C&PC(PC.Div.) vide O.M.No.46011/89/2007-PC-II dated 5.8.09. The Committee noted that export product mentioned in the written comments an different from advance authorization. The Committee decided to refer back the comments to TA for reconsideration defer the case for 2 weeks. Accordingly the case may be re-listed on 2.9.2009.			

16	Case No.:96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:2.09.2009
16	Decision : The Committee considered the case as per agenda and noted that the information is awaited from the firm. The Committee decided to issue reminder to firm and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 2.9.2009. Reminder issued on 24/8/2009.			

17	Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:2.09.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/8/2008 by Deptt. of C&PC (PC..Div.). Reminder issued to the firm n 28.7.09 to provide information by 12.8.2009. Accordingly the case may be re-listed on 2.9.2009..

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Case No.:10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No.46011/89/2007-PC-II dated 31.7.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol – 6000 (Waxy Solid/Flakes)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene Glycol 3. Silver Catalyst 4. Alumina Catalyst	1.648 Kg 0.0018 Kg 0.00029 Kg 0.00026 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:2.09.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 13.5.09 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 2.9.2009			

Case No.:40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
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20	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:2.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.				

21	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 4.11.2008	Defer Date:2.09.2009
	Decision : The Committee considered the case as per agenda. The written comments forwarded by D/o C&PC(PC.Div.) vide O.M.No.46011/89/2007-PC-II dated 5.8.09. The Committee noted that export product mentioned in the written comments an different from advance authorization. The Committee decided to refer back the comments to TA for reconsideration defer the case for 2 weeks. Accordingly the case may be re-listed on 2.9.2009.			

22	Case No.:1/37/83-ALC1/2008	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case approved
	HQ File :01/83/050/01044/AM09/	RLA File :13/24/040/00020/AM09/	Lic.No/Date:1310027426 27.11.2008	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and noted that RLA, Jaipur letter No.13/24/40/20/AM09 dated 6/8/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

23	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:2.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.9.2009.			

24	Case No.:28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2009 12.09.2009	Status:Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and noted that the information is awaited from the firm. The Committee decided to issue reminder to firm and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 2.9.2009. Reminder issued on 24/8/2009			

25	Case No.:1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2009 12.09.2009	Status:Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and noted that the information is awaited from the firm. The Committee decided to issue reminder to firm and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 2.9.2009. Reminder issued on 24/8/2009			

26	Case No.:22/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/01250/AM09/	RLA File :07/24/040/00560/AM09/	Lic.No/Date:0710062762 05.02.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29/5/2009 issued by this office. Reminder issued on 25.8.2009 to provide information by 10.9.2009. Accordingly the case may be re-listed on 16.9.2009..			

27	Case No.:14/47/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/01265/AM09/	RLA File :03/94/040/00964/AM09/	Lic.No/Date:0310506073 06.02.2009	Defer Date:16.09.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.9.2009.

Case No.:6/49/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case approved
HQ File :01/83/050/01322/AM09/	RLA File :08/24/040/00015/AM09/	Lic.No/Date:0810078258 20.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/71/2007-Ch.II dated 17.8.09 as under:-

Export Item	Qty.	Import Item	Qty.
Gujchem LA 9 Lauryl Alcohol 9 moles ethoxylate	1 kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.330 Kg 0.667 Kg
Gujchem NP 100 Nonyl Phenol 100 moles ethoxylate	1 kg	1. Nonyl Phenol 2. Ethylene Oxide	0.0476 Kg 0.952 Kg
Gujchem DA 5 Decyl alcohol 5 mole Ethoxylate	1 Kg	1. Decyl Alcohol 2. Ethylene Oxide	0.418 Kg 0.581 Kg
Gujchem CSA 11 Cetostearyl Alcohol 11 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.353 Kg 0.646 Kg
Gujchem TA 10 Tridecyl alcohol 10 mole ethoxylate	1 Kg	1. Tri decyl alcohol 2. Ethylene Oxide	0.312 Kg 0.687 Kg
Gujchem CSA 80 Cetostearyl Alcohol 80 mole Ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.0697 Kg 0.930 Kg
Gujchem CSA 25 Cetostearyl Alcohol 25 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.193 Kg 0.806 Kg
Gujchem CO 40 Caster Oil 40 moles ethoxylate	1 Kg	Ethylene Oxide	0.653 Kg

	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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29	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMA TECH PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.9.2009.			

Case No.:9/49/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status :Case Approved
HQ File :01/83/050/01325/AM09/	RLA File :02/24/040/00215/AM09/	Lic.No/Date:0210123552 23.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/226/2008/TSW dated 7.7.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Soderberg Paste (Technical Characteristics:- Green Paste (Properties) : Apparent Density – 1.55 to 1.60 Gr/cc, Ash-1.00 Wt% Max.,Plasticity-31 to 55%; Baked Paste (Properties) : Apparent Density-1.45 Gr/cc Min., Real Density-2.02 Gr/cc Min., Porosity-29).	1 Kg	1. Calcined Petroleum Coke (Technical Characteristics:- Moisture-0.10 wt.% max., Volatile Matter – 0.40 wt.% max., Ash – 0.50 wt.% max., Sulphur – 1.25 wt.% max., Silicon – 0.05 wt.% max., Iron-0.04 wt.% max., Nickel – 0.03 wt.% max., Vanadium – 0.03 wt.% max Real De)	0.7572 Kg
		2. Coal Tar Pitch (Technical Characteristics :- Water Content – 0.10% max., Coking Value – 53% Min., Ash 0.5% max., Specific Gravity – 1.28 to 1.30, Insoluble in Toluene – 30%	0.2448 Kg

		min., Insoluble in Quinlene – 8 to 12% Beta Resin [by difference] – 20%)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:16/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/01332/AM09/	RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.9.2009.			

32	Case No.:17/49/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/01333/AM09/	RLA File :09/24/040/00391/AM09/	Lic.No/Date:0910037173 25.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/1/2009-Ch-II dated 18.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Isouron (3-5-tert-butloxazol-3yl)-1, 1`-dimethylurea)	1 Kg	1. Pinacolone 2. Dibutyl Oxalate 3. Hydroxylamine Sulphate 4. N-Butanol	1.861 Kg 3.134 Kg 1.361 Kg 1.600 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

33	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:16.09.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 16.9.2009.

34	Case No.: 1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/5/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 16.9.2009..			

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Case No.:6/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
HQ File :01/83/050/01344/AM09/	RLA File :08/24/040/00055/AM09/	Lic.No/Date:0810078467 03.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/71/2007-Ch.II dated 17.8.09 as under:-			
Export Item	Qty.	Import Item	Qty.
Gujchem DLA 6 Decyl Lauryl Alcohol 5 moles Ethoxylate (50%)	1 kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.214 Kg 0.555 Kg
Gujchem TA 6.5 Tridecyl alcohol 6.5 mole ethoxylate	1 kg	1. Tri decyl alcohol 2. Ethylene Oxide	0.410 Kg 0.588 Kg
Gujchem TA 8 Tridecyl alcohol 8 mole ethoxylate	1 Kg	1. Tri decyl alcohol 2. Ethylene Oxide	0.362 Kg 0.637 Kg
Gujchem CSA 11 Cetostearyl Alcohol 11 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.353 Kg 0.646 Kg
Gujchem CSA 80 Cetostearyl Alcohol 80 mole Ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.069 Kg 0.930 Kg

Gujchem CO 32 Castor Oil 32 moles Ethoxylate	1 Kg	Ethylene Oxide	0.602 Kg
Gujchem CO 54 Castor Oil 54 moles Ethoxylate	1 Kg	Ethylene Oxide	0.718 Kg
Gujchem CO 36 Caster Oil 36 moles ethoxylate	1 Kg	Ethylene Oxide	0.630 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 7/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status : Case Approved
HQ File :01/83/050/01345/AM09/	RLA File :08/24/040/00230/AM09/	Lic.No/Date:0810078468 03.03.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div) forwarded vide their U.O. No.14010/71/2007-Ch.II dated 17.8.09 as under:-

Export Item	Qty.	Import Item	Qty.
Gujchem LAEPCAP 25 Laulryl Alcohol 5 moles Ethoxylate & 2.56 mole of Propylene glycol	1 kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Propylene Glycol	0.319 Kg 0.361 Kg 0.319 kg
Gujchem TA 5 (85%) Decyl Alcohol 5 mole Ethoxylate (85%)	1 kg	1. Tri decyl alcohol 2. Ethylene Oxide	0.404 Kg 0.445 Kg
Gujchem TDAA 15 (Stearyl Diamine 15 mole ethoxylate)	1 Kg	Ethylene Oxide	0.701 Kg
Gujchem NP 9 (Nonyl Phenol 9 mole ethoxylate)	1 Kg	1.Nonyl Phenol 2. Ethylene Oxide	0.357 Kg 0.642 Kg
Gujchem NP 4 Nonyl Phenol 4 mole Ethoxylate	1 Kg	1.Nonyl Phenol 2. Ethylene Oxide	0.555 Kg 0.443 Kg

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Gujchem LA 22 Lauryl lcohol 22 mole ethoxylate	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.167 Kg 0.831 Kg
Gujchem CSA 25 Cetostearyl Alcohol 25 mole eithoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.193 Kg 0.806 Kg
Gujchem WE Cetostearyl Alcohol 1.25 mole ethoxylate	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.827 Kg 0.169 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	Case No.:14/1/83-ALC1/2009	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/01352/AM09/	RLA File :31/24/040/00324/AM09/	Lic.No/Date:3110037696 16.03.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to case refer to DIPP and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16/9/2009.			

38	Case No.:15/1/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/01353/AM09/	RLA File :31/24/040/00343/AM09/	Lic.No/Date:3110037843 24.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 18.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Klinger Jointing Sheets (Asbestos)	1 Kg	Raw Asbestos White Chrysotile Asbestos	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	Case No.:9/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/83-ALC1/2009 12.09.2009	Status:Case Deferred
	HQ File :01/83/050/00072/AM10/	RLA File :03/95/040/00669/AM09/	Lic.No/Date:0310513426 26.03.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply from the firm/RLA to the D/L issued on 27.5.09 by Deptt. of C&PC(Chem.Div). Reminder issued on 27/7/09. Accordingly the case may be re-listed on 2.9.2009.			

40	Case No.:9/13/83-ALC1/2009	Party Name:EAST INDIA TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00218/AM10/	RLA File :07/21/040/01280/AM09/	Lic.No/Date:0710064052 06.04.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27/7/2009 issued by this office. Accordingly the case may be re-listed on 16.9.2009..			

41	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.9.2009.			

42	Case No.:15/13/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00224/AM10/	RLA File :03/95/040/01056/AM09/	Lic.No/Date:0310516399 21.04.2009	Defer Date:16.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.

43	Case No.:6/5/83-ALC1/2009	Party Name:DEVARSONS INDUSTRIES PVT. LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00041/AM10/	RLA File :08/24/040/00249/AM09/	Lic.No/Date:0810079432 21.04.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 25.8.09. Accordingly the case may be re-listed on 16.9.2009..			

44	Case No.:7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 27.7.09. Accordingly the case may be re-listed on 16.9.2009..			

45	Case No.:8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 27.7.09. Accordingly the case may be re-listed on 16.9.2009..			

46	Case No.:9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:16.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 27.7.09. Accordingly the case may be re-listed on 16.9.2009..

47	Case No.: 5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.9.2009.			

48	Case No.: 4/13/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00213/AM10/	RLA File :10/24/040/00143/AM09/	Lic.No/Date:1010033566 01.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.9.2009.			

49	Case No.: 13/13/83-ALC1/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00222/AM10/	RLA File :03/95/040/00030/AM10/	Lic.No/Date:0310517949 01.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and noted that carbon copy of reply to the D/L dated 8.7.09 issued by D/o C&PC(PC.Div) has been received from the firm on 13/8/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.9.2009.			

50	Case No.: 11/13/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00220/AM10/	RLA File :50/24/040/00001/AM10/	Lic.No/Date:5010000030 04.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/0 C&PC(PC.Div). Accordingly the case may be re-listed on 16.9.2009.			

51	Case No.:14/13/83-ALC1/2009	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00223/AM10/	RLA File :03/95/040/01012/AM09/	Lic.No/Date:0310518489 05.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009			

52	Case No.:33/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00096/AM10/	RLA File :05/24/040/00058/AM10/	Lic.No/Date:0510240904 06.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

53	Case No.:34/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00097/AM10/	RLA File :05/24/040/00021/AM10/	Lic.No/Date:0510240905 06.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

54	Case No.:35/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00098/AM10/	RLA File :05/24/040/00022/AM10/	Lic.No/Date:0510240906 06.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

	Case No.:3/13/83-ALC1/2009	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HO File :01/83/050/00212/AM10/	RLA File :05/24/040/00024/AM10/	Lic.No/Date:0510240967	Defer

55			06.05.2009	Date:16.09.2009
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 21/8/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.9.2009.				

56	Case No.: 53/21/83-ALC1/2009	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00424/AM10/	RLA File :03/94/040/00034/AM10/	Lic.No/Date:0310518753 06.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

57	Case No.: 34/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00405/AM10/	RLA File :03/94/040/00069/AM10/	Lic.No/Date:0310518797 07.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

58	Case No.: 54/21/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00425/AM10/	RLA File :03/94/040/00090/AM10/	Lic.No/Date:0310519659 13.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

59	Case No.: 55/21/83-ALC1/2009	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00426/AM10/	RLA File :03/94/040/00054/AM10/	Lic.No/Date:0310519658 13.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.9.2009.			

60	Case No.:11/9/83-ALC1/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00134/AM10/	RLA File :03/94/040/00077/AM10/	Lic.No/Date:0310520066 15.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 7/8/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009..			

61	Case No.:2/13/83-ALC1/2009	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2009 12.09.2009	Status:Case Deferred
	HQ File :01/83/050/00211/AM10/	RLA File :05/24/040/00076/AM10/	Lic.No/Date:0510241548 15.05.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/7/2009 issued by this office. Accordingly the case may be re-listed on 16.9.2009..			

62	Case No.:27/21/83-ALC1/2009	Party Name:S.M.S.INDUSTRIES,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00398/AM10/	RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.9.2009.			

63	Case No.:18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 18.8.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specific name of the non-woven material 2. Quantity of import and export of various sizes			

Accordingly the case may be re-listed on 16.9.2009.

64	Case No.:19/9/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00142/AM10/	RLA File :03/95/040/00095/AM10/	Lic.No/Date:0310520203 18.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 15.7.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.9.2009.			

65	Case No.:13/21/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00384/AM10/	RLA File :03/94/040/00097/AM10/	Lic.No/Date:0310520402 19.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

66	Case No.:26/21/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00397/AM10/	RLA File :03/94/040/00044/AM10/	Lic.No/Date:0310520790 21.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

67	Case No.:36/21/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00407/AM10/	RLA File :25/24/040/00002/AM10/	Lic.No/Date:2510002496 25.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 16.9.2009.			

	Case No.:24/21/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS	Meet No/Date:21/83-ALC1/2009	Status:Case
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68		LIMITED.	19.08.2009	Deferred
	HQ File :01/83/050/00395/AM10/	RLA File :03/94/040/00140/AM10/	Lic.No/Date:0310521562 27.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

69	Case No.:28/21/83-ALC1/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00399/AM10/	RLA File :03/95/040/00110/AM10/	Lic.No/Date:0310521713 28.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 16.9.2009.			

70	Case No.:35/17/83-ALC1/2009	Party Name:TETRA PAK INDIA PVT LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00317/AM10/	RLA File :31/21/040/00042/AM10/	Lic.No/Date:3110038588 29.05.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.9.09			

71	Case No.:56/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00427/AM10/	RLA File :03/94/040/00123/AM10/	Lic.No/Date:0310522097 01.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

	Case No.:23/21/83-ALC1/2009	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/00394/AM10/	RLA File :03/94/040/00048/AM10/	Lic.No/Date:0310522197 02.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of			

C&PC (Chem. Division) forwarded vide their U.O. No.14010/112/2007-Ch-III dated 15.9.2008 as under:-

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Export Item	Qty.	Import Item	Qty.
Biocide-2 Magnacide ML-2515 Containing Benzalkonium Chloride 17.5% Glutaraldehyde 20%	1 Kg	1. Dimethyl Cocoamine 2. Glutaraldehyde	0.110 Kg 0.200 Kg
Scale Inhibitor Calnox ML 5931 Containing 41% of minimum of Polyacrylic Acid	1 Kg	1. Acrylic Acid 2. Thioglycolic Acid	0.415 Kg 0.061 Kg
Pour Point Depressant D Wax ML 5932 Flow Improver Containing 44 to 50% of Polymer of Acrylates of Behenyl Alcohol, Ceto Stearyl Alcohol & Stearyl Alcohol	1 Kg	1. Mixed Xylene/Ortho Xylene 2. Acrylic Acid 3. Behenyl Alcohol 4. Ceto Stearyl Alcohol (Nafol 1618 & N)	0.301 Kg 0.082 Kg 0.247 Kg 0.094 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73

Case No.: 29/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
HQ File :01/83/050/00400/AM10/	RLA File :10/24/040/00016/AM10/	Lic.No/Date:1010033892 03.06.2009	Defer Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.9.2009.			

74

Case No.: 30/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
HQ File :01/83/050/00401/AM10/	RLA File :10/24/040/00017/AM10/	Lic.No/Date:1010033896 03.06.2009	Defer Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.9.2009.			

75	Case No.:57/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00428/AM10/	RLA File :10/24/040/00019/AM10/	Lic.No/Date:1010033898 03.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.9.2009.			

76	Case No.:9/21/83-ALC1/2009	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00380/AM10/	RLA File :03/95/040/00125/AM10/	Lic.No/Date:0310522614 04.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.9.2009.			

77	Case No.:45/21/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00416/AM10/	RLA File :08/24/040/00226/AM09/	Lic.No/Date:0810080473 04.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.9.2009.			

78	Case No.:25/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00396/AM10/	RLA File :03/94/040/00192/AM10/	Lic.No/Date:0310522834 05.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

	Case No.:35/21/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HO File :01/83/050/00406/AM10/	RLA File :31/24/040/00024/AM10/	Lic.No/Date:3110038750	Defer

79			09.06.2009	Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.9.2009.				

80	Case No.:47/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00418/AM10/	RLA File :10/24/040/00021/AM10/	Lic.No/Date:1010033962 09.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.9.2009.			

81	Case No.:15/21/83-ALC1/2009	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00386/AM10/	RLA File :03/95/040/00140/AM10/	Lic.No/Date:0310523424 10.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

82	Case No.:43/21/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00414/AM10/	RLA File :08/24/040/00025/AM10/	Lic.No/Date:0810080602 10.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

83	Case No.:17/21/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00388/AM10/	RLA File :07/21/040/00236/AM10/	Lic.No/Date:0710065346 11.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.9.2009.			

84	Case No.:17/13/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00226/AM10/	RLA File :03/94/040/00189/AM10/	Lic.No/Date:0310523834 12.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

85	Case No.:18/13/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00227/AM10/	RLA File :03/95/040/00154/AM10/	Lic.No/Date:0310523977 15.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 11.8.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.9.2009.			

86	Case No.:19/13/83-ALC1/2009	Party Name:PHARMACEUTICAL COATINGS PVT.LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00228/AM10/	RLA File :03/95/040/00055/AM10/	Lic.No/Date:0310523979 15.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

87	Case No.:20/13/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00229/AM10/	RLA File :03/94/040/00147/AM10/	Lic.No/Date:0310524119 15.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 16.9.2009.			

88	Case No.:11/21/83-ALC1/2009	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00382/AM10/	RLA File :03/95/040/00639/AM09/	Lic.No/Date:0310524169 15.06.2009	Defer Date:16.09.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.

89	Case No.: 33/21/83-ALC1/2009	Party Name:ATUL LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00404/AM10/	RLA File :08/24/040/00052/AM10/	Lic.No/Date:0810080744 15.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

90	Case No.: 22/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00231/AM10/	RLA File :09/24/040/00086/AM10/	Lic.No/Date:0910038238 16.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.9.09			

91

Case No.:23/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
HQ File :01/83/050/00232/AM10/	RLA File :09/24/040/00072/AM10/	Lic.No/Date:0910038239 16.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/119/2005-Ch-II dated 3.8.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Tricyclazole 75% WP	1 Kg	1. Ortho Toluidine	0.672 Kg
		2. Ammonium Thiocyanate	0.528 Kg
		3. Hydrazine Hydrate 100%	0.582 Kg
		4. Formic Acid	0.572 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:24/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/00233/AM10/	RLA File :09/24/040/00074/AM10/	Lic.No/Date:0910038240 16.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/119/2005-Ch-II dated 3.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tricyclazole Technical	1 Kg	1. Ortho Toluidine 2. Ammonium Thiocyanate 3. Hydrazine Hydrate 100% 4. Formic Acid	0.835 Kg 0.656 Kg 0.723 Kg 0.711 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

93	Case No.:25/13/83-ALC1/2009	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/00234/AM10/	RLA File :03/94/040/00217/AM10/	Lic.No/Date:0310524300 16.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/77/2002-Ch-III dated 4.4.2005 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Blue 62	1 Kg	1. Victoria Blue BO (Basic Blue 7) (purity 85%) 2. Sodium Ferrocyanide	0.641 Kg 0.513 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:44/21/83-ALC1/2009	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
HO File :01/83/050/00415/AM10/	RLA File :08/24/040/00060/AM10/	Lic.No/Date:0810080764	Defer

94			16.06.2009	Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.9.2009.				

95	Case No.:48/21/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00419/AM10/	RLA File :03/94/040/00208/AM10/	Lic.No/Date:0310524325 16.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

96	Case No.:59/21/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00430/AM10/	RLA File :25/24/040/00004/AM10/	Lic.No/Date:2510002525 16.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 16.9.2009.			

97	Case No.:61/21/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00432/AM10/	RLA File :03/95/040/00387/AM08/	Lic.No/Date:0310524531 17.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

98	Case No.:16/21/83-ALC1/2009	Party Name:HP INTERNATIONAL	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00387/AM10/	RLA File :03/94/040/00187/AM10/	Lic.No/Date:0310524869 18.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.9.2009.			

99	Case No.:19/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00390/AM10/	RLA File :03/95/040/00171/AM10/	Lic.No/Date:0310525020 19.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.9.2009.			

100	Case No.:60/21/83-ALC1/2009	Party Name:LOTUS ENTERPRISE	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00431/AM10/	RLA File :03/95/040/00388/AM09/	Lic.No/Date:0310525027 19.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

101	Case No.:58/21/83-ALC1/2009	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/00429/AM10/	RLA File :07/24/040/00111/AM10/	Lic.No/Date:0710065573 24.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/28/2009-Ch-II dated 1.7.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	HIPER GP3 Gear Oil Additive Containing 40% Dialkylpolysulphide and 4% of Di Mercapthiadiazole Derivative	1 Kg	1. Additin RC 2540 (Dialkylpolysulphide) 2. Additin RC 4801 (Alkyl Succinic Acid Semi-Ester) 3. Additin RC 8213 (Di Mercapthiadiazole Derivative) 4. Modarez MFP – P40 (Ester of Aromatic Mono Acids)	0.408 Kg 0.0082 Kg 0.040 Kg 1.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

102	Case No.: 31/21/83-ALC1/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00402/AM10/	RLA File :03/95/040/00150/AM10/	Lic.No/Date:0310526053 26.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

103	Case No.: 12/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00383/AM10/	RLA File :03/94/040/00230/AM10/	Lic.No/Date:0310526194 29.06.2009	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

104	Case No.: 49/21/83-ALC1/2009	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00420/AM10/	RLA File :03/94/040/00260/AM10/	Lic.No/Date:0310526355 29.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

105	Case No.: 32/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00403/AM10/	RLA File :03/95/040/00208/AM10/	Lic.No/Date:0310526565 30.06.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Hard Copy from RLA. Accordingly the case may be re-listed on 16.9.2009.			

	Case No.: 10/21/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Approved
	HO File :01/83/050/00381/AM10/	RLA File :03/94/040/00245/AM10/	Lic.No/Date:0310526756	Defer Date:

02.07.2009

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 5.9.2008 as under:-

106

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Caustic Soda Lye 4. Sulphur	0.366 Kg 0.163 Kg 0.075 Kg 0.060 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 14/21/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
HQ File :01/83/050/00385/AM10/	RLA File :03/94/040/00263/AM10/	Lic.No/Date:0310526961 02.07.2009	Defer Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

108

Case No.: 50/21/83-ALC1/2009	Party Name:ELDER EXIM PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
HQ File :01/83/050/00421/AM10/	RLA File :03/94/040/00269/AM10/	Lic.No/Date:0310526758 02.07.2009	Defer Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 16.9.2009.			

109

Case No.: 51/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
HQ File :01/83/050/00422/AM10/	RLA File :03/94/040/00255/AM10/	Lic.No/Date:0310526770 02.07.2009	Defer Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

110	Case No.:52/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00423/AM10/	RLA File :03/94/040/00235/AM10/	Lic.No/Date:0310526766 02.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

111	Case No.:42/21/83-ALC1/2009	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/00413/AM10/	RLA File :03/94/040/00131/AM10/	Lic.No/Date:0310527381 06.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/112/2007-Ch-III dated 15.9.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Scale Inhibitor Calnox ML 5931 Containing 41% of minimum of Polyacrylic Acid	1 Kg	1. Acrylic Acid 2. Thioglycolic Acid	0.415 Kg 0.061 Kg
	Pour Point Depressant D Wax ML 5932 Flow Improver Containing 44 to 50% of Polymer of Acrylates of Behenyl Alcohol, Ceto Stearyl Alcohol & Stearyl Alcohol	1 Kg	1. Mixed Xylene/Ortho Xylene 2. Acrylic Acid 3. Behenyl Alcohol 4. Ceto Stearyl Alcohol (Nafol 1618 & N)	0.301 Kg 0.082 Kg 0.247 Kg 0.094 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

112	Case No.:39/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00410/AM10/	RLA File :03/94/040/00266/AM10/	Lic.No/Date:0310527838 08.07.2009	Defer Date:16.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.

113	Case No.:1/17/83-ALC1/2009	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00283/AM10/	RLA File :03/95/040/00158/AM10/	Lic.No/Date:0310527913 09.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

114	Case No.:4/17/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00286/AM10/	RLA File :05/24/040/00098/AM10/	Lic.No/Date:0510245506 09.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

115

Case No.:18/21/83-ALC1/2009	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
HQ File :01/83/050/00389/AM10/	RLA File :25/24/040/00005/AM10/	Lic.No/Date:2510002555 09.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/120/2004-Ch-II dated 1.6.2004 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Modified Tapioca Starch (Tapioca Starch content: 88% min.)	1 Kg	Tapioca Starch	0.900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:22/21/83-ALC1/2009	Party Name:AKZO NOBEL CHEMICALS	Meet No/Date:21/83-ALC1/2009	Status:Case
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116		(INDIA) LIMITED.	19.08.2009	Deferred
	HQ File :01/83/050/00393/AM10/	RLA File :31/24/040/00054/AM10/	Lic.No/Date:3110039149 09.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div) present in the meeting and stated that the firm may be requested to provide (1) the process chart (2) Chemical reaction from the firm . The Committee decided to issue DL and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.9.2009.			

117	Case No.:6/17/83-ALC1/2009	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00288/AM10/	RLA File :03/94/040/00295/AM10/	Lic.No/Date:0310528325 10.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

118	Case No.:7/17/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00289/AM10/	RLA File :03/94/040/00286/AM10/	Lic.No/Date:0310528380 10.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

119	Case No.:37/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00408/AM10/	RLA File :03/94/040/00013/AM10/	Lic.No/Date:0310528370 10.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

	Case No.:38/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HO File :01/83/050/00409/AM10/	RLA File :03/94/040/00293/AM10/	Lic.No/Date:0310528191	Defer

120			10.07.2009	Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.				

121	Case No.:40/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00411/AM10/	RLA File :03/94/040/00003/AM10/	Lic.No/Date:0310528379 10.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

122	Case No.:41/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00412/AM10/	RLA File :03/94/040/01098/AM09/	Lic.No/Date:0310528373 10.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

123	Case No.:8/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00290/AM10/	RLA File :03/95/040/01033/AM09/	Lic.No/Date:0310528613 13.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

124	Case No.:12/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00294/AM10/	RLA File :03/95/040/00864/AM09/	Lic.No/Date:0310528674 13.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

125	Case No.:13/17/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/00295/AM10/	RLA File :08/24/040/00082/AM10/	Lic.No/Date:0810081404 13.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/30/2006-Ch-III dated 14.5.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 355	1 Kg	1. Beta Naphthol 2. Sodium Nitrite 3. 6-Nitro 1-Diazo 2-Naphthol 4-Sulphonic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolone (PMP)	0.207 Kg 0.090 Kg 0.386 Kg 0.225 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

126	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.9.2009.			

127	Case No.:18/17/83-ALC1/2009	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00300/AM10/	RLA File :04/24/040/00047/AM10/	Lic.No/Date:0410106103 14.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda. The DIPP forwarded the written comments. The representative of DIPP was not present in the meeting. The Committee decided to discuss the matter with technical authority in the next meeting. Accordingly the case may be re-listed on 16.9.2009.			

128	Case No.:19/17/83-ALC1/2009	Party Name:INDIAN EMPORIUM	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00301/AM10/	RLA File :10/24/040/00035/AM10/	Lic.No/Date:1010034483 14.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.9.2009.			

129	Case No.:20/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00302/AM10/	RLA File :04/24/040/00066/AM10/	Lic.No/Date:0410106107 14.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.9.09			

130	Case No.:21/17/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00303/AM10/	RLA File :05/24/040/00192/AM10/	Lic.No/Date:0510245811 15.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28/7/2009 issued by this office. Accordingly the case may be re-listed on 16.9.2009..			

131	Case No.:22/17/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00304/AM10/	RLA File :05/24/040/00194/AM10/	Lic.No/Date:0510245812 15.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA. Accordingly the case may be re-listed on 16.9.2009.			

132	Case No.:25/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00307/AM10/	RLA File :10/24/040/00081/AM09/	Lic.No/Date:1010034491 15.07.2009	Defer Date:16.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.

133	Case No.:26/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00308/AM10/	RLA File :10/24/040/00088/AM09/	Lic.No/Date:1010034492 15.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

134	Case No.:27/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00309/AM10/	RLA File :10/24/040/00102/AM09/	Lic.No/Date:1010034493 15.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

135	Case No.:28/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00310/AM10/	RLA File :10/24/040/00103/AM09/	Lic.No/Date:1010034494 15.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

136	Case No.:46/21/83-ALC1/2009	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00417/AM10/	RLA File :03/94/040/00283/AM10/	Lic.No/Date:0310528945 15.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.9.2009.			

	Case No.:30/17/83-ALC1/2009	Party Name:LALITHA CHEM INDUSTRIES	Meet No/Date:21/83-ALC1/2009	Status:Case
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		PVT.LTD.	19.08.2009	Approved
HQ File :01/83/050/00312/AM10/		RLA File :03/95/040/00233/AM10/	Lic.No/Date:0310529033 16.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/53/2006-Ch-II dated 14.7.2006 on repeat basis as under:-				
Export Item	Qty.	Import Item	Qty.	
Impact Modifier processing Acid mixture containing MBS Copolymer 80% and Acrylic Copolymer 20%	1 Kg	1. Impact Modifier (MBS Copolymer) 2. Processing Aid Acrylic Co-polymer	0.800 Kg 0.200 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

138	Case No.:31/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00313/AM10/	RLA File :10/24/040/00093/AM09/	Lic.No/Date:1010034519 16.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

139	Case No.:32/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00314/AM10/	RLA File :10/24/040/00101/AM09/	Lic.No/Date:1010034520 16.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

140	Case No.:33/17/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00315/AM10/	RLA File :03/94/040/00238/AM10/	Lic.No/Date:0310529159 16.07.2009	Defer Date:16.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.

141	Case No.: 34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 16.9.2009.			

142	Case No.: 36/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00318/AM10/	RLA File :03/95/040/00126/AM09/	Lic.No/Date:0310529516 17.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

143	Case No.: 37/17/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00319/AM10/	RLA File :05/24/040/00229/AM10/	Lic.No/Date:0510246172 20.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

144	Case No.: 38/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00320/AM10/	RLA File :04/24/040/00063/AM10/	Lic.No/Date:0410106297 20.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.9.09			

	Case No.: 39/17/83-ALC1/2009	Partv Name:ARIES DYE CHEM INDUSTRIES.	Meet No/Date:21/83-ALC1/2009	Status: Case
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145			19.08.2009	Deferred
	HQ File :01/83/050/00321/AM10/	RLA File :08/24/040/00098/AM10/	Lic.No/Date:0810081572 20.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.9.09			

146	Case No.:40/17/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00322/AM10/	RLA File :02/24/040/00076/AM10/	Lic.No/Date:0210129311 20.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT. Accordingly the case may be re-listed on 16.9.2009.			

147	Case No.:41/17/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00323/AM10/	RLA File :02/24/040/00077/AM10/	Lic.No/Date:0210129312 20.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT. Accordingly the case may be re-listed on 16.9.2009.			

148	Case No.:42/17/83-ALC1/2009	Party Name:CLASSIC MARBLE IMPEX PVT LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00324/AM10/	RLA File :03/94/040/00323/AM10/	Lic.No/Date:0310529907 21.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 16.9.2009.			

149	Case No.:43/17/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00328/AM10/	RLA File :03/94/040/00282/AM10/	Lic.No/Date:0310529941 21.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants			

of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.

150	Case No.:44/17/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00329/AM10/	RLA File :03/94/040/00336/AM10/	Lic.No/Date:0310529945 21.07.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

151	Case No.:1/21/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/00372/AM10/	RLA File :08/24/040/00107/AM10/	Lic.No/Date:0810082039 06.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 8.1.2007 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 75	1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.460 Kg 0.158 Kg 0.312 Kg 0.190 Kg 0.297 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

152	Case No.:2/21/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00373/AM10/	RLA File :09/70/040/00010/AM10/	Lic.No/Date:0910038865 07.08.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Hard copy from RLA. Accordingly the case may be re-listed on 16.9.2009.			

153	Case No.:3/21/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00374/AM10/	RLA File :02/24/040/00080/AM10/	Lic.No/Date:0210130118 07.08.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 16.9.2009.			

154	Case No.:4/21/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00375/AM10/	RLA File :05/24/040/00150/AM10/	Lic.No/Date:0510247442 10.08.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 16.9.2009.			

155	Case No.:5/21/83-ALC1/2009	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00376/AM10/	RLA File :03/94/040/00329/AM10/	Lic.No/Date:0310533079 10.08.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.9.2009.			

156

Case No.:6/21/83-ALC1/2009	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
HQ File :01/83/050/00377/AM10/	RLA File :03/94/040/00397/AM10/	Lic.No/Date:0310533094 10.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/21/2007-Ch-II dated 16.1.2008 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Ester Gum (Active content: 88% minimum)	1 Kg	1. Gum Rosin 2. Glycerine	0.889 Kg 0.090 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

157	Case No.:7/21/83-ALC1/2009	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Approved
	HQ File :01/83/050/00378/AM10/	RLA File :11/24/040/00052/AM08/	Lic.No/Date:1110020883 11.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/4/2005-Ch-II dated 4.4.2005 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Blue N	1 Kg	1. Ethyl Benzyl Aniline 2. Sodium Bichromate	0.732 Kg 0.370 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

158	Case No.:8/21/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00379/AM10/	RLA File :09/24/040/00166/AM10/	Lic.No/Date:0910038883 11.08.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.			

159	Case No.:21/21/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HQ File :01/83/050/00392/AM10/	RLA File :03/94/040/00408/AM10/	Lic.No/Date:0310533498 12.08.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 16.9.2009.			

	Case No.:62/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status:Case Deferred
	HO File :01/83/050/00433/AM10/	RLA File :10/24/040/00051/AM10/	Lic.No/Date:1010034894	Defer

160			12.08.2009	Date:16.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.9.2009.				

161	Case No.: 63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.9.2009.			

162	Case No.: 64/21/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:21/83-ALC1/2009 19.08.2009	Status: Case Deferred
	HQ File :01/83/050/00435/AM10/	RLA File :34/24/040/00073/AM10/	Lic.No/Date:3410024890 12.08.2009	Defer Date:16.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC(Chem.Div.) . Accordingly the case may be re-listed on 16.9.2009.			

Date:28.08.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer